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THE PRIME MINISTER (SHRI LAL BAHADUR): (a) and (b). A National Committee has been formed on August 17, 1964 in connection with the Jawaharlal Nehru Memorial Fund; the President i_s its Chairman, with many other leading citizens a_s its Members. That Committee has set up a Programme_s Sub-Committee to formulate concrete schemes in this regard. In view of this, Government have not separately drawn up any schemes.

(c) According to the latest information available with the Memorial Fund authorities, the collections under the Fund up to August 14, 1964 were rupees eight lakhs and thirty-four thousand.

DECISIONS TAKEN AT INDIAN LABOUR CONFERENCE HELD AT BANGALORE

78 SHRI SANKAR PRATAP SINGH DEV: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the details of decisions on various subjects taken at the Indian Labour Conference recently held at Bangalore?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT (SHRI RATANLAL KISHOFI-LAL MALVIYA): A statement showing the main decisions/recommendations of the Conference is laid on the Table of the House.

STATEMENT

Main Decisions/Recommendations of the 22nd Session of the Indian Labour Conference (Bangalore)

1. Price Situation.—The Conference discussed in detail the current price situation and came to the following conclusions.

"Considering the hardship caused by the high prices of essential commodities and recognising the imperative need for ensuring the supply of these commodities to the industrial workers at reasonable prices:

The Indian Labour Conference agrees, in principle, that a part of to Questions

their wages may be made payable in kind, if necessary, by legislation. The payment in kind should consist of the supply of rice, wheat or wheat substitutes, sugar, pulses, one or two popular varieties of cloth and cooking medium. Government should supply to the employers rice. wheat or wheat substitutes and sugar at controlled prices for distribution to the industrial workers through Fair Price Shops. The employers should distribute the other three commodities namely. textiles, pulses and cooking medium at prices equivalent to the wholesale prices, the cost of distribution being borne by the employers. The Standing Committee on the Industrial Truce Resolution should work out the details of the scheme."

2. Setting up of Fair Price Shops.--The Conference reviewed the position concerning the setting up of Fair Price Shops and Consumer Stores. It was considered that the progress in this regard had not been quite satisfactory. Establishments which had not yet set up such stores/fair price shops should do so without further delay. The Chairman concluded that legislation as already agreed to at the meeting of the Standing Labour Committee in December, 1963 was now inevitable.

3. Linking of D.A. with Consumer Price Index—The Conference reiterated the decision reached at the Standing Committee on Industrial Truce Resolution that dearness allowance should be suitably linked with the cost of living index.

4. Report of the Bonus Commission.—The Conference recommended that Government should take a quick decision on the Report of the Bonus Commission.

5. Labour Policies and Programmes for the Fourth Plan.—Organisations of workers and employers should send to the Ministry of Labour and Employment and Planning Commission their proposals concerning labour policies 311 Written Answers

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and programmes for consideration for inclusion in the 4th Five Year Plan.

6. Voluntary arbitration .- Representatives of the workers referred to voluntary arbitration and pointed out that hesitation on the part of some of the employers still remained. The employers' representatives pointed out that they had been doing their best to persuade their affiliates to accept voluntary arbitration as a means for settlement of industrial disputes. It was explained that difficulties, if any, standing in the way of employers in this regard would be gone into in detail at the next meeting of the Central Implementation and Evaluation Committee.

7. The Punjab Industrial Establishments (National and Festival Holidays and casual and sick leave) Bill.—It was agreed that this legislation was a matter for the State Government.

8. Introduction of the Pay Roll Savings Scheme.—Employers and Trade Unions should give wider publicity to the Scheme and extend their fullest cooperation to ensure satisfactory working of the Scheme.

9. Recognition of category-wise 07 department-wise unions in an establishment/industry under the Code of Discipline and the Rights of unrecognised unions .- The concensus of opinion was that the recognition of category-wise/department-wise unions should not be encouraged. Unions not recognised under the Code of Discipline should, however, have the right to represent individual grievances relating to dismissal and discharge or other disciplinary matters affecting their members. The question of other rights of unrecognised unions was deferred for future consideration.

79. [Transferred to the 10th September, 1964.]

FLIGHT OF UNIDENTIFIED PLANES OVER GULMARG

80. SHRI R. S. KHANDEKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that two unidentified jet planes were seen fly312

ing over Gulmarg on the 29th June, 1964;

(b) whether Government have made any inquiry into the matter; and

(c) if so, what is the result of the inquiry?

THE MINISTER OF DEFENCE PRO-DUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS): (a) No. They were our own aircraft.

(b) and (c) Do not arise.

PRINTING OF NEHRU COMMEMORATIVE STAMPS

81. SHRI P. L. KUREEL URF TALIB: Will the Minister of Com-MUNICATIONS be pleased to state:

(a) whether the stamps issued in commemoration of the late Prime Minister, Shri Jawaharlal Nehru, were printed at the Nasik Security Press; and

(b) how many varieties of these stamps were printed?

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMMUNICA-TIONS (SHRI B. BHAGAVATI): (a) Yes Sir.

(b) Only one.

82. [Transferred to the 18th September, 1964.]

PUBLICATION OF WORKS OF JAWAHARLAL NEHRU

83. SHRI SHISHIR KUMAR: Will the Minister of Information and BROADCASTING be pleased to state:

(a) whether it is a fact that Government have decided to publish the complete works of the late Prime Minister Shri Jawaharlal Nehru;

(b) if so, the details of the works that will be published; and

(c) the period that will be required to bring out these publications?